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BEFORE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI

O A No. 599/2024

Surinder Singh Manhas

.....Applicant(s)

Versus

Union Territory of Jammu & Kashmir & Ors.

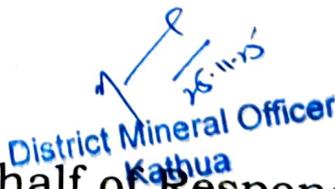
..... Respondent(s)

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Place: Jammu

Date: 25/11/2025


On behalf of Respondent Nos.
1, 2, 4 & 7

**BEFORE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O A No. 599/2024

Surinder Singh Manhas

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Union Territory of Jammu & Kashmir &Ors.

..... Respondent(s)

In the matter of:

Action taken report on behalf of respondent No. 1, 2, 4 & 7 in compliance of order dated: 02-09-2025.

Most Respectfully showeth as under:

1. That the present Original Application is pending adjudication before this Hon'ble Tribunal.
2. That the matter was came up for consideration on 02-09-2025 and the Hon'ble Tribunal has made observations as under:-


District Mineral Officer
Kathua

“Learned Counsel for the Respondents No. 1, 2, 4, & 7 also seeks two weeks time to file a fresh action taken report (copy enclosed)”.

3. That in compliance to the above said order a comprehensive detail of the Stone Crushers and the penalty imposed on them along with the status of recovery made is presented in a tabulated form below:

Penalty details

S.No.	Name of the Crusher	Location of the Stone Crusher	Penalty imposed	Penalty Paid	Pending Penalty	Remarks
1	M/s Sain & Sons S/c	at Jungi Chack, Tehsil Hiranagar, Kathua	11879649	11879649	0	Recovered
2	M/s Narsingh S/c	at vill. Langrial (Tarnah River), Dayala chak, Kathua	7669904	7669904	0	Recovered
3	M/s Shiva Stone Crusher	at vill. Langrial (Tarnah River), Dayala chak, Kathua	6617372	6617372	0	Recovered
4	M/s Jagdambay S/c	at village Chadwal (Upstream Tarnah River) Kathua	12913499	3506113	9407386	Recovery in progress.

5	M/s Magnum S/c	at Pandori Kathua	8050091	8050091	0	Recovered
6	M/s S.K. Stone Crusher	at Pandori, Tehsil Nagri, Kathua	34279347	0	34279347	Matter is subjudice. Stone crusher deposited Rs. 50 Lakh in the High Court J&K
7	M/s Raavi Stone Crusher	at Gandyal, Tehsil & District Kathua	27143614	0	27143614	Matter is subjudice. Stone crusher deposited Rs. 50 Lakh in the High Court J&K
8	M/s C&C Const.	at Gandyal, Tehsil & District Kathua	20785490	0	20785490	Matter is subjudice. However, Stone crusher has been dismantled
9	M/s Puri Stone Crusher	at Gandyal, Tehsil & District Kathua	22405350	0	22405350	Matter is subjudice
10	M/s Jai Rajputana S/c	at Taraf Tajwal Tehsil & District Kathua	25921188	0	25921188	Matter is subjudice
11	M/s Shiv Baba S/c	at Sahar Khad, Tehsil & District Kathua	7224013	845549	6378464	Stone Crusher is non- functional
12	M/s baba Peer Stone	at Maggar khad,	7566447	4555508	3010939	Recovery in progress.

	Cr.	Tehsil & District Kathua				
13	M/s V.G.S. S/c	at Marolli, Tehsil & District Kathua	2776675	2276094	500581	Recovery in progress.
14	M/s Varun Dev S/c	at Gurah kalyal, Billawar	2166120	1673820	492300	Recovery in progress.
15	M/s Mansa Ram & Sons S/c	at Tilla Billawar	2416700	1501288	915412	Recovery in progress.
16	M/s Bharat Stone Crusher	at Tilla Billawar	12757800	9210984	3546816	Recovery in progress.
17	M/s Om Sai Screener	at Taraf Tajwal Tehsil & District Kathua	3474350	3474350	0	Recovered
18	M/s New Jai Rajputana	at Taraf Tajwal Tehsil & District Kathua	559456	559456	0	Recovered
	TOTAL		216607065	61820178	154786887	

Fresh Penalty Imposed

S.No.	Name of the Crusher	Location of the Stone Crusher	Penalty imposed	Penalty Paid	Pending Penalty	Remarks
1	M/s Satya Sai Stone Crusher	at Gandyal Kathua	2695000	2200000	495000	Recovery is in progress
2	M/s Kathlore Stone Crusher	at Gandyal Kathua	1980000	510000	1470000	Recovery is in progress
3	M/s Shree Ram Stone	at Gandyal Kathua	1760000	200000	1560000	Recovery is in

	Crusher					progress
4	M/s S.K. Stone Crusher	at Gandyal Kathua	2255000	200000	2055000	Recovery is in progress
5	M/s Shree Krishna Stone Crusher	at Gandyal Kathua	4070000	0	4070000	Stone Crusher is non-functional
6	M/s KS Enterprises	at Gandyal Kathua	2255000	0	2255000	Stone Crusher is non-functional
7	M/s Satkar Stone Crusher	at Gandyal Kathua	3575000	0	3575000	Stone Crusher is non-functional
8	M/s Jai Shree Stone Crusher	at Gandyal Kathua	990000	0	990000	Stone Crusher is non-functional
9	M/s Om Sai Screener	at Taraf Tajwal Tehsil & District Kathua	4609176	4609176	0	Recovered
10	M/s Vasudev Stone Crusher	at Taraf Tajwal Kathua	841500	200000	641500	Recovery is in progress
11	M/s Baba Chistiya Screening Plant	at Taraf Tajwal Kathua	841500	0	841500	Recovery is in progress
12	M/s New Jai Rajputana S/c	at Taraf Tajwal Kathua	981750	0	981750	Recovery is in progress
13	M/s Sant Enterprises	at Pandori Kathua	1136025	1136025	0	Recovered
14	M/s Krishna Stone Crusher	at Korepunnu	981750	981750	0	Recovered

15	M/s Bharat Stone Crusher	at Billawar	1407600	0	1407600	Challenged Penalty order in Hon'ble High Court J&K. Matter is subjudice
16	M/s Varun Dev Stone Crusher	at Billawar	1173000	0	1173000	Challenged Penalty order in Hon'ble High Court J&K. Matter is subjudice
17	Mansa Ram & Sons Stone Crusher	at Bilawar	1407600	0	1407600	Challenged Penalty order in Hon'ble High Court J&K. Matter is subjudice
18	M/s Sukrala Stone Crusher	at Billawar	938400	0	938400	Challenged Penalty order in Hon'ble High Court J&K. Matter is subjudice
19	M/s Sheetla Stone Crusher	at Billawar	938400	0	938400	Challenged Penalty order in Hon'ble High Court J&K. Matter is subjudice

District Mineral Officer
Katrua

20	M/s Baba Peer Stone Crusher	at Maggar Khad	1157063	1157063	0	Recovered
21	M/s Magnum Stone Crusher	at Pandori Kathua	5700200	5700200	0	Recovered
TOTAL			41693964	16894214	24799750	

Year	Total Penalty realized	no. of vehicles seized/ penalized
2022-23	2.75 crore	344
2023-24	4.14 crore	507
2024-25	2.49 crore	269
2025-26		
Apr-25	1477723	17
May-25	1720920	79
June-25	3686547	87
July-25	5033675	127
Aug-25	4308695	50
Sep-25	5421368	106
Total till Sep, 25	2.16 crore	466

4. That in view of the above made submissions it is most humbly requested to kindly consider the present action taken report.

An affidavit in support of the action taken report duly sworn is annexed herewith.

PRAYER:

Keeping in view of the submissions made hereinabove and those to be urged at the time of hearing, it is most respectfully prayed that this Hon'ble Tribunal may kindly consider the present


District Mineral Officer
Kathua

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Action taken report in compliance of order dated 02-09-2025. Any other order/direction which this Hon'ble Tribunal may deem fit in the facts and circumstances of the case.

Place: Jammu

Dated: 25 - 11 - 2025

On behalf of Respondent No. 1, 2, 4 & 7
District Mineral Officer, Kathua

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**BEFORE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, NEW DELHI**

O A No. 599/2024

Surinder Singh Manhas

.....Applicant(s)

Versus

Union Territory of Jammu & Kashmir &Ors.

..... Respondent(s)

In the matter of:

Affidavit in support of the accompanying Action Taken Report.

May it please your lordships;

I Verinder Singh, Age 54, presently posted as District Mineral Officer, Kathua, do hereby state on oath/solemn affirmation that I have read the accompanying reply and the contents of the same are believed to be true and correct upon information received from the records which I believed to be true.

I solemnly swear/affirm that this affidavit is true, no part of this is false and nothing has been concealed.

Place: Jammu

Dated: 25-11-2025


District Mineral Officer
Kathua
DEPONENT